

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RUDRA BUILDWELL PROJECTS PRIVATE LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>RUDRA BUILDWELL PROJECTS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	06/10/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC209159
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Address:</b> D-53, Okhla Phase – I, New Delhi, Delhi-110020, India <b>Address other than Registered Address:</b> A-66, Sector – 63, Gautam Buddha Nagar, Noida – 201301, U.P., India
6.	Insolvency commencement date in respect of corporate debtor	<b>07<sup>th</sup> June 2023</b>
7.	Estimated date of closure of insolvency resolution process	<b>04<sup>th</sup> December 2023</b> (Being 180 from the Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Sanyam Goel</b> Reg. No.: <b>IBBI/IPA-002/IP-N00138/2017-18/10397</b> <b>AFA Valid Upto:</b> 01 <sup>st</sup> November 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 110, First Floor, JMD Pacific Square, Sector 15 Part II, Gurugram, Haryana-122001 <b>Email:</b> <a href="mailto:goelsanyam@gmail.com">goelsanyam@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 110, First Floor, JMD Pacific Square, Sector 15 Part II, Gurugram, Haryana-122001 <b>Email:</b> <a href="mailto:cirp.rudra@gmail.com">cirp.rudra@gmail.com</a>
11.	Last date for submission of claims	<b>21<sup>st</sup> June 2023</b> (21.06.2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. <b>Mr. Sunder Khatri</b> 2. <b>Mr. Pramod Kumar Gupta</b> 3. <b>Mr. Sunil Prakash Sharma</b>
14.	(a) Relevant Forms and (b) Details of authorized	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> <b>Physical Address:</b> NA  (b) 1. <u>Name:</u> Sunder Khatri



representatives are available at:	<p>Reg No.: IBBI/IPA-002/IP-N00437/2017-2018/11191  Add: GF-124&amp;113 World Trade Centre, Babar Road, Lalit Hotel, New Delhi, National Capital Territory of Delhi, 110001  E-Mail: <a href="mailto:sunder_khatri@yahoo.com">sunder_khatri@yahoo.com</a></p> <p>2. Name: <b>Pramod Kumar Gupta</b>  Reg No.: IBBI/IPA-001/IP-P01329/2018-2019/12075  Add: B-1/10, Lower Ground Floor, Hauz Khas, South New Delhi, National Capital Territory of Delhi, 110016  E-Mail: <a href="mailto:variety.financial@gmail.com">variety.financial@gmail.com</a></p> <p>3. Name: <b>Sunil Prakash Sharma</b>  Reg No.: IBBI/IPA-002/IP-N00551/2017-2018/11726  Add: E-25, Lajpat Nagar-3, New Delhi, National Capital Territory of Delhi, 110024  E-Mail: <a href="mailto:adv.sunilprakash@gmail.com">adv.sunilprakash@gmail.com</a></p>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rudra Buildwell Projects Private Limited** on 07<sup>th</sup> June 2023.



The creditors of **Rudra Buildwell Projects Private Limited**, are hereby called upon to submit their claims with proof on or before 21<sup>st</sup> June 2023 [being fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Real estate allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10.06.2023  
Place: Gurgaon

  
  
**Sanyam Goel**  
(Interim Resolution Professional)

In the matter of Rudra Buildwell Projects Private Limited  
Registration No.: **IBBI/IPA-002/IP-N00138/2017-18/10397**



Branch: Bageshwar Station Road, Bageshwar-263642, Uttarakhand PUBLIC NOTICE FOR E-AUCTION SALE OF MOVABLE/IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Indian Bank (e-Allahabad Bank, Secured Creditor), the possession (Constructive/Physical/Symbolic Mention against each accounts) of which has been taken by the Authorised Officer of Indian Bank (e-Allahabad Bank, Secured Creditor) will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates, for recovery of under mentioned dues & Future interest, charges and costs etc as detailed below. The reserve price and EMD amount for each property has been furnished below.

Table with columns: Sl. No., Name of the Branch Name & Address of the Borrower / Guarantors, Details of the property Type of Possession, Outstanding dues as per 13(2) notice for which, Date & Time of E-Auction, Reserve Price (in Lac) EMD (in lac) Bid Multiplier, Contact Details

For downloading further details and Terms & Conditions, please visit: (i) https://www.ibapi.in (ii) https://www.mstcecommerce.com/auctionhome/ibapi IMPORTANT NOTE FOR THE PROSPECTIVE BIDDERS Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-2340020/2340021/2340022 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapifin@mstcecommerce.com. For property details and photograph of the property and auction terms and conditions please visit: https://ibapi.in and for clarifications related to this portal, please contact help line number 18001025026 and 011-41106131. Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with https://ibapi.in and www.mstcecommerce.com/auctionhome/ibapi.

Registered & Corporate Office: CFM Asset Reconstruction Pvt. Ltd, Block no. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380051 Gujarat. Branch Office : CFM Asset Reconstruction Pvt. Ltd 1st Floor, Wakefield House, Sprott Rd. Ballard Estate, Mumbai 400 038

DEMAND NOTICE Under Section 13(2) Of Securitization And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act 2002 (Herein After Referred To As The Act) "Authorized Officer Of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagors Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients, Hence This Publication." Therefore, We Herby Calling Upon To Repay the Amount Mentioned In The Notice Appended Below To The CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges From The Date Of Demand Notice Till Payment Or Realization. In Case You Are Not Discharging Your Liabilities Under the Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Rights Conferred Under Section 13(4) Or Section 14 Of The Act. "This Is Without Prejudice To Any Rights Available To Us Under the Act And/Or Any Other Law In Force From Time To Time."

Table with columns: Loan Account Number, Borrower/s & Co-borrower/s Name, Demand Notice date / NPA date / Outstanding Amount, Description of the Immovable Property (Mortgaged)

Authorized Officer For CFM Asset Reconstruction Pvt. Ltd. (Acting in its capacity as Trustee of CFMARC Trust- 76) Date: 10.06.2023 Place: Noida

DEMAND NOTICE Under Section 13(2) Of Securitization And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act 2002 (Herein After Referred To As The Act) "Authorized Officer Of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagors Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients, Hence This Publication." Therefore, We Herby Calling Upon To Repay the Amount Mentioned In The Notice Appended Below To The CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges From The Date Of Demand Notice Till Payment Or Realization. In Case You Are Not Discharging Your Liabilities Under the Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Rights Conferred Under Section 13(4) Or Section 14 Of The Act. "This Is Without Prejudice To Any Rights Available To Us Under the Act And/Or Any Other Law In Force From Time To Time."

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Authorized Officer For CFM Asset Reconstruction Pvt. Ltd. (Acting in its capacity as Trustee of CFMARC Trust- 74) Date: 10.06.2023 Place: Noida

Form No. 5 The Debts Recovery Tribunal (Summons to defendant under Section 19(3) of the Recovery of Debts due to Banks and financial institution Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules) 1993). Original Application No. 223 of 2020 STATE BANK OF INDIA vs. Applicant Bank To, 1. Anu Sharma W/o Sh. Rajesh Sharma, R/o H. No. 272/33, Govind Ashram, Mahavidhyala Colony, Tehsil and Distt. Mathura-281001 2. Sh. Rajesh Sharma S/o Mr. Swatantar Babbar, R/o H. No. 272/33, Govind Ashram, Mahavidhyala Colony, Tehsil and Distt. Mathura-281001 Defendant(s) In the above noted application, you are required to file reply in Paper Book form in four sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in the Tribunal, after serving copy of the same on the applicant or his counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on 17.08.2023 At 10.30 A.M., failing which the application shall be heard and decided in your absence. Registrar Debts Recovery Tribunal, Allahabad

PUBLIC NOTICE This is to inform the general public and stakeholders that ENSIAAR FINVEST PRIVATE LIMITED (CIN : U65920DL1996PTC077016) having Registered Office at SF-3, 2nd Floor, 43 Dayaganj, New Delhi-110002. Originally incorporated on 08th March, 1996 under Companies Act, 1956, pursuant to a Special Resolution passed at its Extra Ordinary General Meeting held on 27th March, 2021, Changed its name from S S P FINVEST PRIVATE LIMITED to ENSIAAR FINVEST PRIVATE LIMITED, a Non-Banking Finance Company bearing CoR B-14,01938. All our extant documents in our former name remain valid. Our place of business remains same. ENSIAAR FINVEST PRIVATE LIMITED (Formerly known as S S P FINVEST PRIVATE LIMITED) Sd/- SUNNY BIYALA SHARMA Director Date : 10.06.2023 Place : Delhi DIN : 08542513

IMPORTANT Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

CAN FIN HOMES LTD DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019 Ph: 011-26443515, 2643023, 011-26487529, 7625079108 Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699 APPEAL-IV-A (See proviso to rule 9(1)) Sale notice for sale of immovable properties SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd, Nehru Place, New Delhi Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28.06.2023 for recovery of Rs. 29,35,787/- (Rupees Twenty Nine Lakh Thirty Five Thousand Seven Hundred and Eighty Seven Only) due to Can Fin Homes Ltd. from Mr. Saptrishi Dhar Dwivedi S/O Ravindra Dhar Dwivedi and Mrs. Vimla Dwivedi W/O Saptrishi Dhar Dwivedi (Borrowers) as on 06.04.2021 together with further interest and other charges thereon. The reserve price will be Rs. 24,00,000/- (Rupees Twenty Four Lakh Only) and the earnest money deposit will be Rs. 2,40,000/- (Rupees Two Lakh Forty Thousand Only). Description of the property (Flat No-SF-3, Second Floor, RHS, Rear Side, Plot No-1564, Sector-5, Vasundhara, Ghaziabad-201012, Uttar Pradesh, measuring 620 sq ft approx.) EAST: Road WEST: Plot No-5/1563 NORTH: Road SOUTH: Passage & Flat No-SF-4 Encumbrances: NIL The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (www.canfinhomes.com). Please refer to the following link https://www.canfinhomes.com/SearchAuction.aspx Date: 09.06.2023 Sd/- Place: Nehru Place, Delhi Authorized Officer, Can Fin Homes Ltd

SHIVALIK SMALL FINANCE BANK LTD. Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025 CIN : U65900DL2020PLC366027 REGISTERED POST A/D & SPEED POST/COURIER/E-MAIL DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 Date: 02-06-2023 1. Mr. Arjun Singh S/o Mr. Mahender Singh (Borrower) R/o 35, Moh Shekhzadgan, Nanauta Distt Saharanpur, U.P.247452 2. Mrs. Kunta Devi W/o Mr. Mahender Singh (Guarantor/Mortgagor) R/o 35, Moh Shekhzadgan, Nanauta Distt Saharanpur, U.P.247452 3. Mr. Arun Kumar S/o Mr. Mahender Singh (Guarantor) R/o 35, Moh Shekhzadgan, Nanauta Distt Saharanpur, U.P.247452 4. Mr. Rakesh Kumar S/o Shree Pal (Guarantor) R/o 89, Moh Shekhzadgan, Nanauta Distt Saharanpur, U.P.247452 Dear Sir/Madam, This is in reference to your loan account number - 101341001687 and 101341510288 Account on the name of Mr. Arjun Singh Loan A/C No.: 101341001687, 101341510288 Declared NPA on 30-05-2023 Credit facilities sanctioned BL-RETAIL TRADE SMALL TL, BL-GECL LOAN TL Sanctioned Amount Rs. 6,58,000/- (Rupees Six Lakh Fifty Eight Thousand Only) Outstanding/ Payoff Amount Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only) The above accounts have been sanctioned a credit facility of Rs.6,58,000/- (Rupees Six Lakh Fifty Eight Thousand Only) vide Sanction letter from branch at NANAUTA, the same loan accounts have been running unsatisfactory for quite sometimes and you are, therefore, in default as you have failed to take steps to regularize/adjust your account in respect of such debt as stated herein above. In view of the said default, your account has been classified as a non-performing asset on 30-05-2023 in the books of accounts as maintained in regular course of business and in accordance with Reserve Bank of India directives and guidelines in this respect. Accordingly, we, hereby, recall all abovementioned Loan/Advance/Credit facilities and call upon you to jointly and severally to make good, pay and credit all and every of the dues, as on 31-05-2023 outstanding there against-aggregating to Rs.1,10,000/- (Rupees One Lakh Ten Thousand Only) along with future interest and incidental expenses/ cost etc on the security of the secured assets, within a period of 60 days from the date of receipt of this notice failing which the Bank shall take all such actions including taking possession of the secured assets and execute requisite deeds, documents and indentures of transfer by way of lease, assignment or sale, as shall be deemed expedient, for realizing the secured assets as mentioned here below, in conformity with provisions of Section 13 and other provisions of the Act. Description of Secured Assets/ Property- 1. Hypothecation of Stocks in Trade 2. Equitable Mortgage on the Property: Commercial Property, measuring an area of 162 Sq. Ft. 18 Sq. Yards Situated at Kasba Nanauta, Mohalla Shekhzadgan, Saharanpur, Delhi Road Nanauta, Tehsil Deoband, District Saharanpur registered in the revenue records of Bahi No. 1, Jild No. 3125, Page No. 661 to 684 Serial No. 3720 dated 03.04.2006. In the name of Mrs. Kunta Devi. Immoveable Assets/Property Bounded-by East Land of Pramod Kumar Jain West Saharanpur Road North Shop of Amarnan & Ors. South Shop of Ratan Singh You are also put on notice that in terms of section 13 (13) of the Act you shall not transfer by sale, lease or otherwise the said security property detailed in mentioned above of this notice without obtaining written consent of the Bank. Any noncompliance of Section 13(13) of the said act is an offence punishable under Section 29 of the Act. The notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deems necessary under any applicable provisions of law. Further the Bank reserves its right to initiate civil or other action/proceedings as may be deemed appropriate in addition to action contemplated in the instant notice for recovering in dues in above mentioned Loan Account. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the SARFAESI Act whereunder you can tender the entire amount of outstanding dues along with future interest and incidental expenses/cost etc incurred by the Bank only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues along with future interest and incidental expenses/cost etc. incurred by the Bank is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s). Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured Asset(s). Yours Truly, Authorized Officer, Shivalik Small Finance Bank Ltd Date: 02-06-2023 Place: NOIDA

AGRAJ MARKETING PRIVATE LIMITED (CIN:U65100HR1995PTC065320) Regd. Office: Plot No. 5B, Northern India Campus, 203, Mathura Road, Faridabad HR- 121003 IN E-mail : jindal@global-group.in Ph. No.: 0091-129-6450566-6450567 NOTICE Notice is hereby given to the General Public that the Certificate of Registration bearing No. B-14,1982 dated 12th September, 2000 issued to the company by the Reserve Bank of India under the NBFC Regulations and Guidelines has been lost or misplaced and is not traceable in spite of due and diligent search having been made. Any person who has found or is in possession of the said Certificate is hereby requested to return the same immediately to the company at the address above. It is hereby warned that strict action will be taken against any persons who try to exploit or misuse the Certificate in any manner. For Agraj Marketing Private Limited Sd/- Chirag Gupta Sd/- Gourav Agarwal (Director) (Director) DIN : 07390062 DIN : 00424366 Date : 09.06.2023 Place: Faridabad Form No: INC-26 (Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government, Regional Director, Northern Region, New Delhi In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of ASTRA SATLINKS PRIVATE LIMITED (CIN:U74900DL2004PTC130962) having its Registered Office at H-1/71, FIRST FLOOR, NEAR JAIN BHARTI SCHOOL, ROHINI SECTOR-16, DELHI-110089 Sd/- NAVIN KUMAR YADAV (DIRECTOR) DIN: 02023524 Date : 09.06.2023 Place : Delhi

FORM NO. URC-2 Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 37(4b) of the Companies Act, 2013 and Rule 4 (1) of the Companies (Authorised to Register) Rules, 2014] 1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), India Institute of Corporate Affairs (IIICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122056 that "MOBILISE APP LAB LLP (LLPIN: ABB-44301)" a LLP may be registered under Part I of the Companies Act, 2013, as a Company limited by shares. 2. The principal objects of the company are as follows: i. To carry on the business of Software designing, development, customization implementation, maintenance, testing and benchmarking, designing, developing and dealing in computer software and solutions and to import, export, sell, purchase distribute, host (in data centres or over the web) or otherwise deal in own and third party computer software packages programs and solutions, and to provide internet/web based applications, services and solutions in India or elsewhere in the world. ii. To develop, provide, undertake, design, import, export, distribute and deal in Systems and application software for microprocessor based information systems or share software development projects internet service provider and solutions in all areas of application including those in emerging niche segments like Internet and Intranet website applications solutions software enterprise, resource planning Mobile app, value added products and other business applications either for its own use for sale in India or for export outside India and to design and develop such systems and application software for and on behalf of manufacturers owners and users of computer, telecom, digital, electronic equipment in India or elsewhere in the world. 3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the Registered Office at 2450 Sector-8 Faridabad, Haryana-121000. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Regional Director, Northern Region Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Aiyangya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the Company at its registered office, for & on behalf of MOBILISE APP LAB LLP Sd/- 1. SMRITI SHARMA (Designated Partner) 2. MANISH SHARMA (Designated Partner) 3. ASHISH SHARMA (Designated Partner) Date : 10.06.2023 | Place : Faridabad

AMRIT AGRO INDUSTRIES LIMITED CIN: U01111UP1985PLC010776 Regd. Office: CM/28, 1st Floor, Gagan Enclave, Amrit Nagar, G.T. Road, Ghaziabad -201 009 (U.P.) Ph. No.: 0120-4506900, Fax No.: 0120-4506910 E-mail: info@amritagro.com, Website: www.amritagro.com NOTICE Notice is hereby given that the 37th Annual General Meeting (AGM) of the Company is scheduled to be held on 18th July, 2023, Tuesday at 03.00 P.m. through Video Conference or Other Audio-Visual Means (OAVM). In compliance with general circular General Circular dated December, 28 2022 read with circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January, 13 2021, December, 08 2021, December, 14 2021 and May, 05 2022 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India, to transact the businesses as set out in the Notice. As per aforesaid circulars, the Notice of AGM along with the Annual Report for FY 2022-2023 has to be sent only by electronic mode to those Members whose E-mail id are already registered with the Company's Depositories. The Company is also providing e-voting and remote e-voting facility to all its Members similar to earlier practices. If your email ID is already registered with the Company's Depository, Notice of AGM along with annual report for FY 2022-2023 and login details for e-voting shall be sent to your registered email address. In case you have not registered your email ID with the Company's Depository, please follow below instructions to register your email ID for obtaining annual report for FY 2022-2023 and login details for e-voting. Physical Holding Send a request to Registrar and Share Transfer Agent of the Company, MAS Services Limited at investor@massev.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (self-attested scanned copy of PAN Card), AADHAR (self-attested scanned copy of Aadhar Card) for registering email address. Please send your bank detail with original cancelled cheque to our RTA (i.e. MAS Services Limited, T-3, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi 110020 alongwith letter mentioning folio no. if not registered already) to facilitate payment of dividend. PLEASE UPDATE THE SAME ON OR BEFORE 11th July, 2023. Demat Holding Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. Please also update your bank detail with your DP for dividend payment by NACH if declare by company. PLEASE UPDATE THE SAME ON OR BEFORE 11th July, 2023. The Notice of AGM and Annual Report for FY 2022-2023 will also be available on Company's website at www.amritagro.com. Members attending the meeting through VC/ OAVM shall be counted for the purpose of Quorum under Section 103 of the Companies Act, 2013. For Amrit Agro Industries Limited (Jaya Bajaj) Managing Director Date : June 09, 2023 Place : Ghaziabad

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF RUDRA BUILDWELL PROJECTS PRIVATE LIMITED RELEVANT PARTICULARS 1. Name of Corporate Debtor RUDRA BUILDWELL PROJECTS PRIVATE LIMITED 2. Date of incorporation of Corporate Debtor 09/10/2010 3. Authority under which Corporate Debtor is incorporated / registered RoC - Delhi 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor U65400DL2010PTC209159 5. Address of the registered office and principal office (if any) of Corporate Debtor Regd. Address: D-53, Okhla Phase-I, New Delhi-110020, India Address other than Regd. Address: A-66, Sector-63, Gautam Buddha Nagar, Noida-201301, U.P., India E-mail: goelsanyam@gmail.com 6. Insolvency commencement date in respect of Corporate Debtor 04th June 2023 7. Estimated date of closure of insolvency resolution process 04th December 2023 (Being 180 from the Insolvency Commencement date) 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional Sanyam Goel Reg. No. IBB/PA-002/IP-N00138/2017-18/10397 AFA valid upto: 01st November 2023 9. Address & email of the interim resolution professional, as registered with the board Unit No. 110, First Floor, JMD Pacific Square, Sector 15 Part II, Gurugram, Haryana-122001 E-mail: cnp.rudra@gmail.com 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional Unit No. 110, First Floor, JMD Pacific Square, Sector 15 Part II, Gurugram, Haryana-122001 E-mail: cnp.rudra@gmail.com 11. Last date of submission of claims 21st June 2023 12. Classes of creditors, if any, under clause (b) of sub-section (64) of section 21, ascertained by the Interim Resolution Professional Re: Estate Aliottees 1. Mr. Sunder Khatri 2. Mr. Pramod Kumar Gupta in class (three names for each class) 3. Mr. Sunil Prakash Sharma 14. (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA (b)1. Sunder Khatri | Regn. No.: IBB/PA-002/IP-N00437/2017-18/11191 Add: GF-124 & 113 World Trade Centre, Bابر Road, Laiti Hotel, New Delhi-110001. E-Mail: sunder\_khatri@yahoo.com 2. Pramod Kumar Gupta | Regn No.: IBB/PA-001/IP-P01329/2018-2019/12075 Add: B-1/10, Lower Ground Floor, Hauz Khas, New Delhi-110016 E-Mail: varietyfinancial@gmail.com 3. Sunil Prakash Sharma | Regn. No.: IBB/PA-002/IP-N00551/2017-2018/11726 Add: E-25, Lajpat Nagar-3, New Delhi-110024 E-Mail: adv.sunilprakash@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rudra Buildwell Projects Private Limited on 07th June 2023. The creditors of Rudra Buildwell Projects Private Limited, are hereby called upon to submit their claims with proof on or before 21st June 2023 [being fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Re: estate allottees in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sanyam Goel Date : 10.06.2023 Interim Resolution Professional for Rudra Buildwell Projects Private Limited Place: Gurgaon Regn. No.: IBB/PA-002/IP-N00138/2017-18/10397

